

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2305
ANSWERED ON:14.03.2008
BALCONIES IN DWELLING UNITS
Singh Shri Uday

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether small DDA plot holders in Delhi have built balconies on their first and second floors upto 2-3 feet beyond their plot on the roadside and are charged penalty for the same by the DDA;
- (b) if so, the details thereof alongwith the penalty charged;
- (c) whether such activity is permitted under the law; and
- (d) if not, whether Government propose to allow balconies in the case of small plots upto 60 sq.mtrs. by charging some nominal penalty?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT(SHRI AJAY MAKEN)

- (a)to(c): As per Unified Building Bye-laws, 1983, as amended from time to time, in case of residential buildings, only a balcony or balconies at roof level of a width of 0.9 meter overhanging in setbacks within one's own land is/are permitted. As for hanging projections, the Bye-Laws permit certain types of projections into open spaces, such as, cornice, chajja, weather shade, canopy, balcony and certain types of cantilever strictly within the individual plot. Projections on public land are not permitted.
- (d): No proposal is under consideration of the Government to allow regularization of hanging projections on public land.